

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3309/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in Appln. Under Section 482 No. 941/2022 passed by the High Court Of Judicature At Allahabad)

ADIL RASHID KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 06-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Alamgir, Adv.
Mr. Shalen Bhardwaj, Adv.
Mr. Nischal Kumar Neeraj, AOR
Mr. Badal Dayal, Adv.

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Ashish Pandey, Adv.
Mr. Bharpur Singh, Adv.
Mr. Sandeep Kumar, Adv.
Ms. Akrati Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent-State submits that he has been recently engaged in the matter.

Pleadings are complete.

List on 07.11.2023.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER